

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1054**

**TO BE ANSWERED ON THE 19TH DECEMBER, 2018/ AGRAHAYANA 28, 1940
(SAKA)**

PILING UP OF CASES DUE TO VACANCY IN FORENSIC LABS

1054. SHRI D. RAJA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that vacancies in the country's forensic labs are alarmingly high affecting the disposal of cases piled up in courts and undertrial prisoners languishing in jails;

(b) if so, the details of the sanctioned posts and vacancies in the six Central Forensic Science Laboratories (CFSLs) under the Directorate of Forensic Science Services and State Forensic Science Laboratories (FSLs); and

(c) the reasons for such a huge number of vacancies in FSLs and measures being taken to fill up the vacancies?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The time taken for disposal of a case depends on several factors such as category of the case (civil or criminal), complexity of the facts involved, nature of evidence and co-operation of the stakeholders. Availability of forensic report facilitates investigation but cannot be the primary factor for disposal of court cases.

There are 97 vacancies in six Central Forensic Science Laboratories under the Directorate of Forensic Science Services. Data on vacancies in State Forensic Science Laboratories is not maintained centrally. However, as per the vacancy position, furnished by States/UTs pursuant to the directions of Hon'ble Supreme Court in Writ Petition (Civil) 749/2018 as on 28.11.2018, there are 4047 vacancies in Forensic Science Laboratories in States/UTs.

(c): As per available information, reasons for vacancies in FSLs in States/UTs are due to non revision of Recruitment Rules, merger of posts and requisition pending with various Selection Boards. These are primarily addressed to by the States/UTs respectively.
